

**THE DOMESTIC SERVANTS
(COMPULSORY POLICE VERIFI-
CATION OF ANTECEDENTS) BILL,
1995**

SHRI SURESH PACHOURI (Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the compulsory police verification of antecedents of a person proposed to be employed as a domestic servant by an employer or a family in order to prevent the spate of ghastly crimes being committed by domestic servants in the national capital territory and other parts of the country particularly union territories and for matters connected therewith.

The questions was put and the motion was adopted.

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

**THE LOD (REGULATION) BILL,
1995.**

SHRI. SURESH PACHOURI (Madhya Pradesh): Madam, I beg to move leave to introduce a Bill to regulate the establishment and functioning of blood banks so as to make it obligatory to meet the safety standards by such blood banks by ensuring quick screening of the blood and testing it for HIV and other viruses and to provide for deterrent punishment for procuring blood from professional blood donors, by the blood banks and for matter connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

THE COMMON CITIZENS (BASIC AMENDMENTS) BILL, 1995 SHRI SURESH PACHOURI (Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the basic amenities such as dwelling units with latrine, bathroom,

tap-water, sewerage, one electric bulb, PDS shops, recreation centres with T.V.. and indoor games, community and health care centres, Barat Ghar, play grounds, public parks, public library, etc. by the State to the common citizens to enable them to derive the maximum benefits of economic progress made by the country and for matters connected therewith.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): The Prevention of Insults to National Honour (Amendment) Bill, 1995. Shri Krishna Lal Sharma. Not present*

**THE CONSTITUTION (AMEND -
MENT) BILL, 1995**

(To amend article 371)

डा० लाल कालदास : उपसभाध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि भारत के संविधान का शीर संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was, put and the motion was adopted.

डा० लाल कालदास : महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

**THE SMALL FAMILY (INCENTIVES
AND MOTIVATION) BILL, 1991_CONTD**

श्री सुरेश पचौरी (यध्य प्रदेश) : उपसभाध्यक्ष महोदया, मैं जब "द स्माल फैमिली (इन्सेन्टिव एण्ड मोटिवेशन) बिल, 1991,